

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 46**

**CP/295(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.03.2024**

NAME OF THE PARTIES: **DEEPAK BHAGWANDAS RAHEJA**

**V/S**

**SEA PRINCESS DEVELOPERS PRIVATE LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

1. Mr. Viraj Parikh, Advocate a/w Ms. Aparna Maurya, Advocate i/b Jayesh Mestry, Advocate appeared for the Respondent.
2. Learned Counsel for the Respondent informs that rejoinder was served yesterday and seeks time to peruse the same.
3. List this matter **on 12.04.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Sapna